

Please consult your leaders before talking. Now Mr. Barot.

**NOTIFICATIONS UNDER CUSTOMS ACT AND CENTRAL EXCISE RULES**

**THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT):** I beg to lay on the Table:

(1) A copy of Notification No. G.S.R. 177(E) (Hindi and English versions) published in Gazette of India dated the 11th March, 1981 together with an explanatory memorandum making certain amendment to Notification No. 132-Customs dated the 2nd July, 1980 so as to add five more products of Nepalese origin to qualify for preferential entry into India under the Indo-Nepal Treaty of Trade, 1978, under section 159 of the Customs Act, 1962.

(2) A copy of Notification No. GSR 178(E) (Hindi and English versions) published in Gazette of India dated the 12th March, 1981 together with an explanatory memorandum exempting smoking mixture known as Gudaku in the form of granules from so much of the duty of excise and additional duty of excise leviable thereon as is in excess of the duty leviable on hookah Tobacco, issued under the Central Excise Rules, 1944.

**STATEMENT re: PROVISIONAL POPULATION TOTALS OF THE 1981 CENSUS OF INDIA.**

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):** I beg to lay on the Table a statement (Hindi and English versions) regarding the provisional population totals of the 1981 Census of India.

12.03 hrs.

**MESSAGES FROM RAJYA SABHA**

**SECRETARY:** Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of Rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 16th March, 1981, agreed without any amendment to the Life Insurance Corporation (Amendment) Bill, 1981, which was passed by the Lok Sabha at its sitting held on the 9th March, 1981."

(ii) "In accordance with the provisions of Rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Delhi Sikh Gurdwaras (Amendment) Bill, 1981, which has been passed by the Rajya Sabha at its sitting held on the 17th March, 1981".

**DELHI SIKH GURDWARAS (AMENDMENT) BILL AS PASSED BY RAJYA SABHA**

**SECRETARY:** Sir, I lay on the Table of the House the Delhi Sikh Gurdwaras (Amendment) Bill, 1981, as passed by Rajya Sabha.

12.05 hrs.

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS EIGHTEENTH REPORT**

**SHRIMATI KRISHNA SAHI (Begusarai):** I beg to present the Eighteenth Report of the Committee on Private Members' Bills and Resolutions.

12.06 hrs.

**BUSINESS ADVISORY COMMITTEE FOURTEENTH REPORT**

**THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH):** I beg to move:

"That this House do agree with the Fourteenth Report of the Business Advisory Committee presented to the House on the 17th March, 1981."